

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 141 & 142 OF 2018 IN
DFR NO. 4457 OF 2017

Dated: 20th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Shri Suryakant Gupta, Proprietor M/s **Appellant(s)**
Rajaram Maize Products Solar Power
Division

Vs.

Chhattisgarh State Electricity Regulatory **Respondent(s)**
Commission & Ors.

Counsel for the Appellant(s) : Mr. Pradeep Aggarwal
Mr. Arjun Aggarwal

Counsel for the Respondent(s) : Mr. Chandra Shekhar Biswas
For Mr. Ravi Sharma for R-1

Mr. Apoorv Kurup
Mr. A.C. Bosipatro
Mr. S. Kaushal for R-2

ORDER

The learned counsel, Mr. A.C. Boxipatro accepts notice for Mr. Apoorv Kurup on behalf of the second Respondent. The learned counsel appearing for the Respondent Nos. 1 & 2 pray for two weeks time to file their respective replies to the IA Nos. 141 of 2018 & 142 of 2018.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 2 are permitted to file their respective replies to the IA Nos. 141 of 2018 & 142 of 2018 by 05.04.2018.

List the matter on 13.04.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

js/vt

(Justice N.K. Patil)
Judicial Member